

(A/1)

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD.

Registration No.1183 (T) of 1986

Krishna Mohan Kumar Khanna	Plaintiff
Versus		
Union of India	Defendant.

Hon'ble D.S. Misra, A.M.

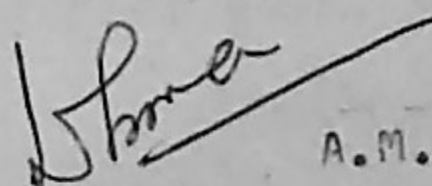
Hon'ble G.S. Sharma, J.M.

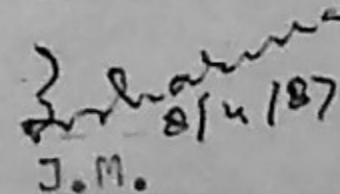
(Delivered by Hon. G.S. Sharma, J.M.)

This is a suit for the recovery of Rs.5,445 as difference of wages for the period ~~from~~ 1.1.1977 to 31.8.1983 and further difference in wages from 1.9.1983 with interest at the rate of 10 per cent per annum.

2. The suit was filed in the court of Munsif, Gorakhpur and was being contested by the defendant. At the time of hearing before us to-day the learned counsel for the plaintiff stated before us that the plaintiff has received his dues from the defendant out of court. The interest has not been paid and is also not claimed by the plaintiff now. In this way the suit has become infructuous.

3. The suit is accordingly dismissed as infructuous. Parties are directed to bear their own costs.


A.M.


8/4/87
J.M.

April 8, 1987.
PG.